BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 27SEP 1994

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			390 of 1994.	

APPLICANTS:

RESECODENTS.

Smt.G.G.Rewathi v/s. Secretary, Ministry of Communications, New Delhi and four Others.

- 1. Sri.P.A.Kulkarni, Advocate, No.47, Second Floor, 57th-A-Cross, Fourth Block, Rajajinagar, Bangalore-560010.
- Sri.M. Vasudeva Rao, Addl. Central Govt. Standing Counsel, High Court Building, Bangalore-560001.

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Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the PRDER/ STAY PRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 13th September 1994.

Issued on 19194

for DEPUTY REGISTRAR JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL. BANGALORE BENCH.

ORIGINAL APPLICATION NO. 390/ 1994

TUESDAY, THE 13TH DAYTOFTSEPTEMBER, 1994

SHRI V. RAMAKRISHNAN

MEMBER (A)

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MEMBER (J)

Smt. C.G. Revathi, W/o Shri S. Purushottam. aged about 38 years, Assistant Accounts Officer, 0/o Director Telecom Sub-Region, No.25, Infantry Road. Bangalore - 560 001.

Applicant

(By Advonte Shri P.A. Kulkarni)

- 1. Union of India, represented by its Secretary, Ministry of Communication. No. 20, Sanchar Bhavan, Ashoka Road, New Delhi.
- 2. Department of Telecom, represented by its Head of the Department, No. 20, Sanchar Bhavan, Ashoka Road, New Delhi.
- 3. Chief General Manager, Southern Telecom Region, Madras-1.
- 4. Director, Maintenance, Southern Telecom Sub-Region, No.25, Infantry Road, Bangalore - 560 001.
- General Manager, Maintenance, Southern Telecom Region, Bangalore - 1.

Respondents

(By Advocate Shri M. Vasudeva Rao, Additional Central Government Standing Counsel)

ORDER

Shri V. Ramakrishnan, Member (A)

The applicant, Smt. C.G. Revathi is aggrieved by the action of the Department of Telecommunications in denying her two advance

increments on her having successfully passed the intermediate



She contains that this benefit is available to her as per the Department of Telecommunications Circular letter dated 3.8.89.

The applicant who is an Accounts Officer in the Telecommuni-2. cations Department registered herself with the Institute of Costs and Works Accounts in 1988. She successfully completed the 1st group of the Intermediate examination in June, 1990. She took the 2nd group in June 1993 where also she came out auccessful. As she has passed both the groups, she was declared successful in the Intermediate examination. The examinations in respect of 2nd group were held from the afternoon of 18 6.93 to 21.6.93. The marks list which also declared her as successful in the Intermediate examination is dated 8.9.93 as could be seen from Annexure I-A. Soon thereafter on 30.9.93 she submitted a representation to the Department requesting for sanction of two advance increments as per instruction No. 15 of DG, P&T under FR 27. This instruction is the circular letter of Telecom Department dated 3 8.89 which had enhanced the incentive available to the Accounts Personnel of the Telecom Department who quality in the ICWA Examination and provide that officials who qualify in the Intermediate examination of ICWA, will be entitled to be given two advance increments. The department, however, took a line by their letter dated 18.11.93 as at Monexure A-4 that the applicant was not eligible for the grant of advance increments in view of the subsequent letter of the department of Telecommunications dated 6.10.93. This letter of 6.10.93 forwards and O.M. by the Department of Personnel and Training dated 28.6.93 which has replaced the system of advance increments by grant of lump sum amount as incentive. The relevant portion of the office memorandum is reproduced below:

"The system of giving incentives in the form of advance increments to those employees who acquire higher qualifications which are useful in the discharge of their official work has been engaging the attention of the Govt. in the light of the recommendations made by the 4th Pay Commission. In order to streamline the system with a view to have uniformity, the Committee of Secretaries reviewed the existing scheme in various Ministries/
Departments and falt that there is a clear need for switching over from the present system of advance increments to a system of payment of one time lump-sum incentive. Accordingly, from the current financial year the present system of giving advance increments shall be replaced by grant of lump-sum amount as incentive".

The applicant is aggrieved by the rejection of her representation for grant of advance increments and has filed the present application.

- The respondents in their reply statement has contended that the circular dated 3.8.89 on which the applicant had based her request has since been replaced by the office memorandum dated 28.6.93. As this 0.M. envisages grant of only lump sum amount from the financial year 1993-94 onwards she would be given such a lump sum amount on the basis of the standard scale of incentives which would be finally approved by the Government. She is, therefore, not entitled to get two advance increments.
- 4. We have heard Shri P.A. Kulkarni for the applicant and Shri M.V. Rao for the respondents.
- Shri Kulkarni contends that the circular dated 28.6.93 cannot be operated retrospectively so as to adversely affect the interest of the applicant. She had taken the 2nd group or Intermediate examination from 18.6.93 to 21.6.93 whereas the circular of DOPT is dated only 28.6.93. The counsel for the applicant argues that the stipulation in the OM which seeks to take away the benefit retrospectively from 1st April, 1993 cannot be sustained. He, further states

that according to the practice followed by the department (and he has filed a Memo. dated 13.9.94 asserting this position,) the benefit of advance increments is extended with effect from the date following the date of completion of last paper of the examination. In the present case the applicant should be given the benefit of advance increments with effect from 22nd June, 1993(as the last date of examination was 21.6.1993) which is in any case prior to the issue of the office memorandum of 28.6.93. Shri Kulkarni also has referred to 1993, part letter dated May 1972 and August, 1973. He states that this substantiates his stand that the applicant's entitlement for advance increments has arisen from the date following the completion of last paper of the examination which is prior to the 0.M. dated 28.6.93 and not from the date the results were declared in September, 1993.

As regards the 1st contention of Shri Kulkarni we find considerable force in his argument that the OM dated 28.6.93 cannot be operated retrospectively so as to adversely affect the interest of the applicant. The OF which replaces the grant of two advance increments by lump sum amount can have only prospective effect i.e. from 28.6.93 and onwards if it seeks to reduce the earlier incentive. The other question that needs to be settled is as to the date of acquiring higher qualification namely, the successful completion of the Intermediate examination of the ICWA Institute. We had enquired of the learned standing counsel as to whether there is any amendment to the circulars of 1972 and 1973 referred by Shri Kulkarni and also to indicate what has been the practice followed by the department in such matters prior to the financial year 1993—94. Even though sufficient time was given to the department, the respondents have not been able to produce any material to rebut the stand of Shri Kulkarni.

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we, therefore, hold that the practice followed by the department in such matter is as stated by Shri Kulkarni. This means that the incentive available for passing of any such examination is to be extended from the date following the date of completion of last paper in case the official comes out successful on declaration of results. The last date of examination by which the applicant qualified for the Intermediate examination is admittedly 21.6.93 and the Department of Personnel's OM was issued only subsequently on 28.6.93 and the applicant will be entitled to grant of two advance increments as per the earlier instructions dated 3.8.89 referred to supra with effect from 22.6.93.

7. In view of the foregoing discussion and the facts and circumstances of the case, we quash the letter dated 6.11.93 as at Annexure A-3 and 18.11.93 as at Annexure A-4 and direct the respondents to extend the benefit as contained in the Department of Telecommunication circular letter No. 33-17/88-SEA dated the 3rd August 1989. The applicant would be entitled to whatever benefits flows from that circular with effect from 22.6.93. The department is further directed to complete this exercise within three months from the date of receipt of a copy of this letter. No costs.

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(A.N. Vujjanaradhya) Mamber (J) (V. Ramakrishnan) Member (A)

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Section Officer
Central Administrative Tribunal

Bangalore Bench Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: 11 JAN 1995

Miscellaneons APPLICATION NO: 4/95 in CANO. 390 of 94

APPLICANTS: - Sont C. G. Devathi V/s.

RESPONDENTS: Decretary, Noto Communications, New Delhi and Others.

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O Svi M. Vasudera Rao, Addl. C. G. S. C., High Const Holdg, BANGALORE-1.

2) Sxi. P. A. Kulkarni, Advocate, NO. 47, 200 floor fourth Polock, 5715. A. Cross, Rajajinagar, BANGALORE-10

Subject:- Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 04-01-95

Issued on

11/01/95

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DEPUTY REGISTRAR JUDICIAL BRANCHES

In the Central Administrative Tribunal Bangalore Bench Bangalore 4 195 Application No.....39.0....of 199 A. Sort C.G. Revatti Y. Secretary, Mo Commonnications, NDelhi & B. Date Office Notes Orders of Tribunal VR(MA) ANV(MJ) Heard. MA 4/95 seeking extension Not time is allowed and the time is extended by a further period of two months from 3.1.95. Sd/-14 HV - 1 m (J) TRUE COPY ngalore Bench Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Misc. Application No. 122 of 1995 in

Dated: 21 MAR 1995

APPLICATION NO. 390 of 1994.

APPLICANTS: Smt.C.G.Revathi.

V/S.

RESPONDENTS: Secretary, M/o.Communications, New Delhi and Others.,

To

- 1. Sri.M.Vasudeva Rao, Addl.C.G.S.C. High Court Bldg, Bangalore-560 001.
- 2. Sri.P.A.Kulkarni, Advocate, No.47, Second Floor, Fourth Block, 57-A-Cross, Rajajinagar, Bangalore-10.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 10-03-1995.

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sont. C.G. Revathi, M. Rey. M/go communications. HNEW Dellar OANO. 890 A4 Date Orders of Tribunal Office Notes M.A. 122/95 is disjosed of by granting one months time from 3.3.95 to comply with the directions of this Tribunal finally. TRUE COPY

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Section Officer
Central Administrative Tribunal

Bangalore Bench

Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Miscellaneous Appln.No.173/1995 in Dated: 4 MAY 1995

APPLICATION NO. 390 of 1994.

APPLICANTS: Smt.C.G. Ravathi,

V/S.

RESPONDENTS: Secretary, Ministry of Communications,

New Delhi and others.,

To

1. Sri.M.Vasudeva Rao, Additional Central Government Standing Counsel, High Court Building, Bangalore-1.

 Sri.P.A.Kulkarni, Advocate, No; 48, Second Floor, Fourth Block, 57-A-Cross, Rajajinagar, Bangalore-10.

Subject:- Forwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 19-04-1995.

Issued on 4/1/95

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